

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6283
ANSWERED ON:06.05.2003
CORRUPTION CASES AGAINST ALLIED OFFICERS
ANANTA NAYAK;AVSM, BRIG.(RETD.) KAMAKHYA PRASAD SINGH DEO

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases of corruption against the allied officers pending with the Government;
- (b) whether some cases of corruption and other irregularities have recently come to lime light;
- (c) if so, the details thereof, State-wise; and
- (d) the action initiated against such errant officials?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a): The figures related to corruption cases against allied officers are not centrally maintained as they come under the administrative control of different Ministries/Departments/Organisations of the Government of India.
- (b): Drive against corruption and other irregularities is a continuous process. It comes under the preventive and deterrent measures of the anti-corruption policy. The concerned administrative Ministries/Departments decide the cases related to corruption and other irregularities committed by allied officers after taking into account the circumstances and merits of the case.
- (c): The figures related to the Central Government employees working in various states are not centrally maintained.
- (d): The concerned Ministries/Department initiate action against such officers in accordance with prescribed rules and regulations.